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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 185/2023, I.A. 5389/2023, I.A. 5392/2023, I.A. 8711/2023 M/S. MANPOWERGROUP SERVICES INDIA PVT. LTD.

.....Plaintiff

Through: Mr. Aaditya Vijaykumar, Mr. Amber

Chaturvedi, Advs.

versus

RADHABALLAV NATH & ANR.

....Defendants

Through: Mr. Anjuman Tripathy, Mr. Chandra

Vardhan Singh, Mr. Ardhendu Pratap

Swain, Advs.

CORAM:

HON'BLE MR. JUSTICE ANISH DAYAL

ORDER 22.01.2025

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I.A. 41516/2024 (under Section 151 CPC)

- 1. This application seeks modification in the order dated 15th July 2024, passed by this Court.
- 2. Counsel for plaintiff points out that a direction was passed in *I.A No.8711/2023*, where defendant no.1 had sought discovery and possession of documents listed in paragraph no. 7 of the application.
- 3. Though counsel for plaintiff had stated that he shall produce the documents within two weeks, the said paragraph no. 7 (1) of *I.A. No.8711/2023* required statements of bank accounts of plaintiff company for the period from January 2020 to November 2022.
- 4. Counsel for plaintiff states that they may be permitted to file statements of bank accounts only *qua* defendant no.1, since there are This is a digitally signed order.

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bulky and irrelevant.

- 5. In this light, the application is allowed.
- 6. The order is modified to the extent that a statement of bank accounts held with plaintiff company with *HDFC Bank bearing Account No.* 00440310000232, *Branch: A12, The Shopping Mall, Qutab Enclave, DLF Phase 1, Gurgaon, Haryana-122002*, for the period January 2020 to November 2022, be filed, as relating to defendant no.1. Considering the issue in the suit relates to payment of commissions the statement with respect to payment of commissions to employees of the plaintiff will also be filed.
- 7. It is also noted that compliance is yet to be made by defendant no.1 with directions issued in paragraphs 2 to 4 of the order dated 15th July 2024.
- 8. Proxy counsel for defendant appears and seeks one final opportunity of two weeks for the same.
- 9. The compliance shall be made positively within two weeks, failing which the documents filed beyond the period of two weeks shall not be taken on record, and right to file the same shall stand closed.
- 10. Re-notify on 30th April 2025.
- 11. Interim orders to continue.
- 12. Order be uploaded on the website of this Court.

ANISH DAYAL, J

JANUARY 22, 2025/sm/tk